## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI **COURT-III**

C.P-264(ND)/2017

## IN THE MATTER OF:

M/s. RK and Company Manpower (P) Ltd.

.. PETITIONER

Vs.

**Registrar of Companies** 

... RESPONDENT

SECTION:

Under Section 252 (3)

Order delivered on 15.9.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Rajiv K. Goel, Advocate

For the Respondents

For the R.D (N)

: Mr. Manish Raj, Company Prosecutor

## ORDER

Learned Counsel for the petitioner is present. Ld. representative from the ROC/RD (N) New Delhi is also present and raises a preliminary issue about maintainability on the ground that an application is not maintainable under Section 252 of the Companies Act, 2013 but only an appeal. Learned Counsel for the petitioner is given some time to clarify on the said issue.

Post the matter on 19.9.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 15.9.2017